


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

O.A. 1004/95.

Date of order: 24-8-1995.

Between:-

P.Viswswara Rao ... Applicant.

And

1. The Union of India, reptyd. by the Director General, Telecommunications, New Delhi-110 001.
2. The Chief General Manager, Telecom, A.P.Circle, Hyderabad-500 001.
3. J.Thrivaram, Telephone Inspector, Kaveli, Nellore Dist.

... Respondents.

Counsel for the Applicant: Mr.J.V.Lakshmana Rao

Counsel for the Respondents: Mr.K.Ramulu, CGSC.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.

OA.1004/95

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Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri J.V. Lakshmana Rao, learned counsel for the applicant and Sri K. Ramuloo, learned counsel for the respondents.

2. The applicant herein filed this OA praying for a direction to the respondents to fill up the vacancies of Junior Telecom Officers (JTOs) including direct recruitment quota that all the eligible candidates who passed JTO examination held on 14-3-1992 and 15-3-1992 irrespective of cadre to which they belong and for a consequential direction to the respondents to promote the applicant herein to one of the combined vacancies available as per the marks secured by them with all consequential benefits.

3. When the applicant filed OA.270/95 praying for a similar relief the same was disposed of by order dated 28-2-1995 by giving direction to R-1 to consider the representation submitted by the applicant on 20-10-1994 within a period of two months from the date of communication of the copy of this order and it should be by way of speaking order.

4. It is now stated for the applicant that till now no order was passed on the basis of his representation dated 20-10-94. Then the remedy is either by filing an application praying for implementation of order dated 28-2-95 in OA. 270/95 or any other ^{relief} that may be available, but not by way of filing a fresh OA, under Section 19 of the AT Act. Of course if the order to be given is going to be adverse to the applicant he is free to move this Tribunal under

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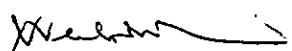
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Section 19 of AT Act as observed in order dated
28-2-1995.

5. For the reasons stated above, this OA is dismissed at the admission stage. But this order of dismissal does not debar the applicant to resort to such remedies that are open as observed herein to before. No costs.//

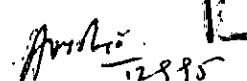


(R. Rangarajan)
Member (Admn.)



(V. Neeladri Rao)
Vice Chairman

Dated : August 24, 95
Dictated in Open Court


Dy. Registrar (Judicial)

sk

Copy to:-

1. The Union of India, repd. by the Director General, Telecommunications, New Delhi-110 001.
2. The Chief General Manager, Telecom, A.P.Circle, Hyderabad-500 001.
3. One copy to Mr.J.V.Lakshmana Rao, Advocate Flat.No.301, Balaji Towers, New Bakaram, Hyd-500 380.
4. One copy to Mr.K.Ramulu, CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

kku.

04-1004/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NERLAUDRI RAO
VICE-CHAIRMAN

and

THE HON'BLE MR.R.RANGARAJAN : M(AEMN)

DATED: 24-8-1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.No.

in

O.A.No.

1084/95

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed. *Of the Admin. Order*

Dismissed as withdrawn

Dismissed for default

Ordered Rejected.

No order as to costs

pvm.

